

CAG's objection on RILs investment plan for KG-D6 gas fields

2735. SHRI D. RAJA:

SHRI M. P. ACHUTHAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Comptroller & Auditor General of India (CAG) has asked this Ministry not to approve any of the investment plan of the Reliance Industries Ltd. (RIL) for the flagging KG-D6 gas field unless the company gives its unfettered access to audit its spending; and

(b) if so, the details thereof and Government's decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No, Sir. CAG has not asked Ministry of Petroleum and Natural Gas not to approve any of the investment plan but has recommended that pending complete submission of all supporting records by the operators of Panna-Mukta and Tapti (PMT) and KG-D6 relating to expenditure for previous years upto 2011-12 and comprehensive and detailed scrutiny thereof to verify that Government's financial interests have not been adversely affected in any way, the Ministry may examine all relevant issues closely and carefully before considering the desirability of any further approvals of capital expenditure through the Annual Work Programme and Budget, Development Plans or otherwise, except those of an emergent nature. Government have directed the Contractor to provide access to all records, accounts, documents of the block to CAG as per Production Sharing Contract (PSC) and extant legal framework. RIL has agreed to audit by CAG for block KG-DWN-98/3 for the years 2008-09 to 2011-12 without prejudice to the rights and contentions of the contractor under the contractual provisions.

Multiple LPG connections

2736. SHRI PRAVEEN RASHTRAPAL:

SHRIMATI SMRITI ZUBIN IRANI:

SHRI NATUJI HALAJI THAKOR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has decided to provide only six LPG cylinders in a year to a family at subsidized rate;